

CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH

OA No. 131 of 1996

Monday, this the 10th day of November, 1997

CORAM

HON'BLE MR. PV VENKATAKRISHNAN, ADMINISTRATIVE MEMBER  
HON'BLE MR. AM SIVADAS, JUDICIAL MEMBER

1. M. Ramaswamy Nadar,  
Temporary Electrical Khalasi,  
Office of Junior Electrical Engineer  
(Construction), Southern Railway, Ernakulam.
2. S. Nicholas,  
Temporary Electrical Khalasi,  
Office of Junior Electrical Engineer  
(Construction), Southern Railway, Ernakulam.
3. T. Mahalingam,  
Temporary Electrical Khalasi,  
Office of Junior Electrical Engineer  
(Construction), Southern Railway, Ernakulam.
4. P. Vel Nadar,  
Temporary Electrical Khalasi,  
Office of Junior Electrical Engineer  
(Construction), Southern Railway, Ernakulam.
5. P.L. Job,  
Temporary Electrical Khalasi,  
Office of Junior Electrical Engineer  
(Construction), Southern Railway, Ernakulam.
6. P.R. Pushparaj,  
Temporary Electrical Khalasi,  
Office of Junior Electrical Engineer  
(Construction), Southern Railway, Ernakulam. ..Applicants

By Advocate Mr. P. Santhoshkumar

Versus

1. Union of India represented by  
the General Manager,  
Southern Railway, Madras.
2. The Chief Engineer Construction,  
Southern Railway, Madras.
3. The Divisional Personnel Officer,  
Southern Railway,  
Thiruvananthapuram.

contd..2

4. The Divisional Electrical Engineer  
(Construction), Southern Railway,  
Ernakulam.

.. Respondents

By Advocate Mrs Sumathi Dandapani

The application having been heard on 10.11.1997, the  
Tribunal on the same day delivered the following:

O R D E R

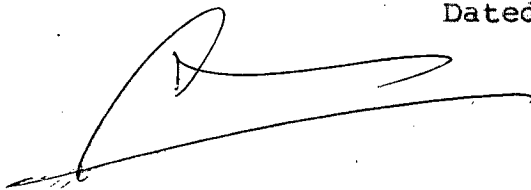
HON'BLE MR. PV VENKATAKRISHNAN, ADMINISTRATIVE MEMBER

This application was filed with a prayer to direct the respondents to empanel and appoint the applicants in the existing vacancies of AC Khalasis or Electrical Khalasis in the Electrical Department. When the matter came up for hearing, learned counsel on both sides submitted that all the applicants have been empanelled and the application has, therefore, become infructuous.

2. We record the submission and dismiss the application as infructuous. We make it clear that if the applicants have any further grievance regarding the date of their empanelment or other related matters, they are at liberty to approach before the departmental authorities for relief.

No costs.

Dated the 10th of November, 1997



A.M. SIVADAS  
JUDICIAL MEMBER



P.V. VENKATAKRISHNAN  
ADMINISTRATIVE MEMBER